

**NATIONAL COMPANY LAW TRIBUNAL**

**COURT ROOM NO. 1,**

**MUMBAI BENCH**

**Item No. 11**

**IA 3409/2024 in C.P. (IB)/3528(MB)2018**

CORAM:

**SH. PRABHAT KUMAR      JUSTICE VIRENDRASINGH BISHT (Retd.)**  
**HON'BLE MEMBER (TECHNICAL)   HON'BLE MEMBER (JUDICIAL)**

ORDER SHEET OF THE HEARING ON **04.07.2024**

NAME OF THE PARTIES:    **PUNJAB NATIONAL BANK**  
**VS**  
**VADRAJ CEMENT LTD**

Sec. 7 and 60(5) of Insolvency and Bankruptcy Code, 2016.

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**ORDER**

**IA 3409/2024**

1. Ld. Counsel petitioner is present but has not marked his appearance in attendance sheet or in chat box.
2. Ld. Counsel Adv. Aklesh Menezes i/b Thodor Law Associates is present for Resolution Professional.
3. This interlocutory application is filed by the applicant resolution professional of the corporate debtor and the limited prayer in the said application is for placing on record 1<sup>st</sup> quarterly report of the Corporate Debtor.
4. The above said report filed by the applicant is taken on record.

5. Resolution Professional is hereby directed to make his best and dedicated efforts to complete the CIRP process of the Corporate Debtor within the time. The aforesaid observations and directions.
6. The registry shall list the main company petition on board on the date when due/pending applications if any arising out of the present company petition are listed on board.
7. Hence the **IA 3409/2024** is allowed and **disposed of**.

**Sd/-**  
**PRABHAT KUMAR**  
**MEMBER (TECHNICAL)**

**Sd/-**  
**JUSTICE VIRENDRASINGH BISHT**  
**MEMBER (JUDICIAL)**

Prajakta